SUBSIDY ON IMPORTED FOOD GRAINS

- 535. SHRI M. VALIULLA: Will the Minister for FOOD AND AGRICULTURE be pleased to state:
- (a) whether Government propose to grant any subsidy on account of imported food-grains to any States in 1955-56; and
- (b) if so, the States to which this subsidy will be given?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI A. P. JAIN): (a) No.

(b) Does not arise.

ROAD FROM BOMBAY TO CAPE COMORIN

- 536. SHRI M. VALIULLA: Will the Minister for Transport be pleased to state:
- (a) whether a six hundred and forty-six miles long road from Bombay to Cape Comorin is proposed to be constructed;
- (b) if so, what will be the estimated cost of the road;
 - (c) who will finance the scheme; and
- (d) when this road will be completed?

THE DEPUTY MINISTER FOR RAILWAYS AND TRANSPORT (SHRI O. V. ALAGESAN): (a) The hon. Member is presumably referring to the West Coast Road excluding the portion lying in Goa. A road already exists throughout this length but a number of stream crossings require to be bridged and practically the entire length requires improvement.

- (b) Approximately Rs. 55 crores.
- (c) The Government of India.
- (d) The missing bridges will be constructed and the road improved by the end cf the next five year plan period.

REGISTRATION AT EMPLOYMENT EXCHANGES

- 537. SHRI T. BODRA: Will the Minister for LABOUR be pleased to state:
- (a) the number of persons belong ing to the Scheduled Tribes, Schedul ed Castes and Backward Classes who got themselves registered with the Employment Exchanges at Patna, Ranchi, Jamshedpur, Dhanbad, Hazaribagh and Arrah in the State of Bihar; and
- (b) which of those Employment Exchanges offered the greatest num ber of employment to the above classes of persons?

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): (a) Separate statistics in respect of Backward Classes other than Scheduled Tribes and Scheduled Castes are not available. Statistics for both Scheduled Tribes and Scheduled Castes are available from January 1952. A statement showing registrations and placements effected by these Employment Exchanges in respect of Scheduled Tribe and Scheduled Caste applicants from January 1952 to March 1955 is placed on the Table of the Sabha. [See Appendix IX, Annexure No. 149.]

(b) Employment Exchange Dhanbad placed the largest number of Scheduled Tribes and Scheduled Caste applicants in employment.

SHIFTING OF WILLINGDON AERODROME

- 538. SHRI A. S. RAJU: Will the Minister for COMMUNICATIONS be pleas ed to state:
- (a) whether there is any proposal to shift the Willingdon Aerodrome from its present site;
- (b) if so, the site to which it is proposed to be shifted; and
- (c) when the proposal is likely to be implemented?

THE DEPUTY MINISTER FOR COM-MUNICATIONS (SHRI RAJ BAHADUR): (a) No, Sir.

(b) and (c). Do not arise.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (No. 2) BILL, 1955.

SECRETARY: Sir I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha.

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (No. 2) Bill, 1955, as passed by Lok Sabha at its sitting held on the 18th April 1955.

"The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

I lay the BUI on the Table.

PETITION ON THE CONSTITUTION (FOURTH AMENDMENT) BILL, 1955

SECRETARY: I have to report to the House that a petition relating to the Constitution (Ft.urth Amendment) Bill, 1955 has been received by me.

THE CONSTITUTION (FOURTH AMENDMENT) BILL, 1955

THE MINISTER FOR HOME AFFAIRS (SHRI GOVTND BALLABH PtNT): Sir, I move:

"That the Bill further to amend the Constitution of India as passed by the Lok Sabha, be taken into consideration."

I had the privilege of moving the preliminary motion for the reference

of the Bill, as introduced in the Lok Sabha, to a Joint Select Committee, about a month ago on the 19th of March. The Joint Select Committee met on a number of occasions and I had again the opportunity of presenting the Report on the lust day of the last month. I am happy to place the Bill in its amended form before the House today which is, so far as the changes made by the Joint Select Committee and the Lok Sabha are concerned, in a much improved, if not in a perfect, shape. The Bill is in a neat and tidy form; its body has been trimmed and polished while its tail has been curtailed. Some rf the amendments are of substance; there are also some of a purely verbal character.

I will first refer to the amendments so that the House may have an exact idea of the changes that have been made. You will find that in the title, "1955" has been substituted for "1954". From clause (2) of article 31, the words "by the State" have been omitted. Similar words have also been removed from clause (2A). These are verbal amendments. Apart from that, certain modifications have been made of a substantial character. You will find that in clause (2) the words "and no such law shall be called in question in any court on the ?round that the compensation ornvided by that law is not adequate" have been added. Similarly, in clause 3 of the Bill certain subclauses have been deleted. From sub-clause (b) of proposed clause (1) of article 31 A, the words "or in agricultural holdings" have been omitted and sub-clauses (a) arid (b) have been combined. Sub-clauses (c), (d) and (e) have been omitted. Frcm subclause (g) the words "the transfer of any undertaking, wholly or in part, from one company to another or" have also been deleted. For the word "companies" the word "corporations" has been substituted. From sub-clause (h) some words Have been taken out and some others have been introduced You will find the words "secretaries and treasurers" inserted between the